Central Administrative Tribunal Madras Bench

OA 310/01323/2019 & MA 310/00605/2019

Dated Friday the 4th day of October Two Thousand Nineteen

PRESENT

Hon'ble Shri. P. Madhavan, Member (J) &
Hon'ble Shri. T. Jacob, Member (A)

1. N.Balakrishnan No.41, Agraharam, Old Peravurani, Peravurani Post, Thanjavur District.

2. K.SankarNo. 92, Ambedkar Street,Vadaseri P.O Thanjavur District,

3. R.Suresh, No. 210/1, Vendakottai Road, Vaavanpuram, Pattukottai.

... Applicants

By Advocate M/s. P. Rajendran

Vs.

1. The Union of India represented by the Chief Post Master General, Tamil Nadu Circle, Chennai – 600 002.

2. The Superintendent of Post Offices, Pattukottai Division, Pattukottai.

... Respondents

By Advocate Mr. Su. Srinivasan

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

MA 605/2019 filed for joining the applicants together and filing single OA is allowed.

- 2. The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:
 - ".....to direct the respondents to refrain from applying the New Pension Scheme to the applicants but to apply the Old Pension Scheme and grant them all consequential benefits and Render Justice."
- 3. When the matter came up for hearing, learned counsel for the applicants submit that similar matters are already pending before the Hon'ble Supreme Court in SLPs No. 16767/2016 and 18460/2015.
- 4. Learned counsel for the applicants submit that the applicants will be satisfied if the competent authority passes a favourable order considering their case in the light of the decision of the Hon'ble Apex Court in SLPs No. 16767/2016 and 18460/2015.
- 5. Mr. Su. Srinivasan takes notice for the respondents and he has no objections in disposing of this OA subject to the outcome of the SLP pending before the Hon'ble Supreme Court.
- 6. In view of the submissions made by either side, this OA is disposed of with the following direction:

The respondents are directed to consider the representation of the applicants in the

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light of the order of the Hon'ble Supreme Court in SLP Nos. 16767/2016 and 18460/2015 if it goes in favour of the applicants.

(T. Jacob) Member(A) 04.10.2019 (P. Madhavan) AS